

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 97 OF 2017 &
IA NO. 158 OF 2017**

Dated: 19th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**Mangalore Minerals Pvt. Ltd. ...Applicant(s)
Versus
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Sumiti Yadava
Ms. Aditi

Counsel for the Respondent(s) : Mr. S. Kumar Rai for R-1
Mr. S.K. Pandey for R-2 & R-3

ORDER

The learned counsel for the appellant and the respondent submit that since the matter is likely to be settled, the matter is adjourned to 01/02/2019.

List the matter on **01/02/2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

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